

**Central Administrative Tribunal
Madras Bench**

OA 310/01203/2018 & MA 310/00510/2018

Dated Monday the 17th day of September Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. T. Jacob, Member(A)**

1. K. Jaya Sree Kumaran Nair

2. T. Thangaraj

3. K. Jeevanandham

4. P. Raveendran

5. R.S. Visaganambi

6. A. Subbiah

7. N. Sivathanu Pilai

8. V. Vijayakumar

9. S.T. Dinesh

10. R. Kannan

11. N. Guruvayurappan

12. S. Sahayaraj

13. S. Asokan

14. A. Ayyappan

15. V. Chandrasekaran

16. M. Kanagaraj

17. L. Shanugam

18. K. Panneerselvam

19. K. Machendran

20. A. Marisamy

21. G. Johnson

22. M. John

23. A. Josephraj

24. M. Santhanaraj

25. M. Gilbert John

26. M. Alagusundaram

27. M. Murugan

28. M. Radhakrishnan

29. B. Jayakumar

30. S. Swaminathan

31. S. Venkatasubramanian

32. R. Lakshmanan
 33. S. Janakiraman
 34. M. Prabhakaran
 35. C. Sudarsanan
 36. N. Sureshprathap Singh
 37. G. Sukumar
 38. T. Anand
 39. T. Michel Xavier Thurai
 40. T. Stanislas
 41. S. Sudalai
 42. M. Mohan
 43. K. Perumal
 44. S. Ramesh
 45. S. Josephraj
 46. Mahendra Laguri
 47. C. James Louis Raja
 48. R. Rajasekar
 49. V. Kumaradhas
 50. T. Francis
 51. P. Ayyappan
 52. P.M. Subair
 53. P. Sivagamisundaram
 54. R. Maria Louis
 55. N. Chelladurai
 56. G. Palani
 57. K. Arumuganainar
 58. V. Chenchurethinalam
 59. S. Paul Asir Nelson
 60. P. Vengadesh
 61. G. Sunil Kumar
 62. P.R. Santhosh Kumar
 63. N. Ramakrishnan .. Applicants

By Advocate **M/s. Ratio Legis**

Vs.

1. Union of India rep. by
 The General Manager
 Southern Railway, Park Town
 Chennai – 600 003.
2. The Divisional Personnel Officer
 Southern Railway, Trivandrum Division

Trivandrum – 695 014.

3. The Senior Divisional Finance Manager
Southern Railway, Trivandrum Division
Trivandrum – 695 014. .. Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J)

MA 510/2018 for joining the applicants together and filing single OA is allowed.

2. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

“To call for the records related to the representation dated 03.11.2017 and other connected records and to direct the 2nd respondent to dispose of the representation dated 03.11.2017 and to make further order/orders”

3. Mr. L. Chandran, Counsel for the applicant present and states that while settling the overtime allowance of the applicants herein the respondents have not calculated it properly. In this regard the applicants have preferred a representation dated 3.11.2017 which is still pending with the respondents awaiting decision.

4. Counsel for the applicant states that at this stage if a direction is given by this Tribunal to decide the pending representation of the applicants dated 03.11.2017 to the respondents to pass a detailed and speaking order and if the submission in the representations are found correct to take a decision in that regard with in a stipulated time frame, we feel that the limited prayer can be granted to the applicant and accordingly we direct the respondents to decide the representation dated 03.11.2017 of the applicants if the facts are found to be correct take a appropriate decision in that regard within six weeks from the date of

receipt of certified copy of this order.

5. OA is disposed of at the admission stage. It is made clear that nothing is commented on the merits of the case.

6. Mr. P. Srinivasan takes notice for the respondents.

(T. Jacob)
Member (A)

17.09.2018

(Jasmine Ahmed)
Member(J)

AS